



weight and the purity of gold used in the items to be exported, and the export value. Immediately after the connected foreign exchange is realised, the exporter can apply for replenishment of gold—as pure gold—to the same licensing authority which passed the shipments.

7. The licensing authority will issue Release Orders to the exporters for the quantity and value of pure gold used in the items exported; both value and quantity shall be limiting factors in each Release Order. On production of such Release Orders, the State Bank of India will sell gold at the notified price ruling on the date of sale.

8. Suitable notifications are being issued. The Chief Controller of Imports and Exports will issue also a Public Notice giving the full details of the scheme.

9. The scheme will come into operation from the 21st August, 1978 and export applications can be made to the designated licensing authorities from that day onwards.

10. While gold ornaments (without stones) will be covered by this scheme, Government propose to evolve an integrated scheme covering gold studded jewellery as well. In the meantime, exports of studded jewellery will get the benefits provided under the existing scheme.

11. I am sure that the scheme will not only fetch more exchange-earnings for the country but will be able to provide gainful employment opportunities to hundred of our skilled goldsmiths.

12.29 hrs.

RE. LOOTING OF A RAILWAY TRAIN BETWEEN BHOPAL AND BINA—Contd.

SHRI A. BALA PAJANOR (Pondicherry): Sir, I have made a submission.....

2265L.S.—8

MR. SPEAKER: About what matter?

SHRI A. BALA PAJANOR: Sir, in the noise you could not hear me. I have every right to put forward my viewpoint in this House, and if you are not going to permit me to make my statement, I will say that it will be very painful....

MR. SPEAKER: It is no use saying all that. The Minister has made the statement. He has said that he will look into the matter.

SHRI A. BALA PAJANOR: What I am saying is a very serious matter. A Member of Parliament from Arunachal Pradesh hurt his hand and he went to the Irwin Hospital. He could not speak Hindi; he could speak only English. Even though his hand was broken, he was thrown out of the hospital. You ask the other Members.... (Interruptions) I have never raised it. My friends were raising a number of points like that. Every time I used to get up on so many points, you used to pacify the situation. The hon. Minister has come forward with so many assurances, the Prime Minister has come forward with so many assurances, but they are trying to fool us in this country. It cannot happen like that.

Sir, the apology which the Minister has given is a dubious apology. He has not said what action he has taken. Yesterday, I was watching in the other House.... (Interruptions). Last night itself he could have done it, but he waited, read it in the paper and then only.... (Interruptions). With the powers in his hand, he could have suspended this officer and then come to us. Then we could have understood them.

Sir, we are here to protect the innocent and humble people of the south and the non-Hindi-speaking areas. If people are treated like this, merely because they are ignorant of Hindi language....

MR. SPEAKER: You are adding fuel to the fire.